जाएगा जिसके द्वारा लर्नर लाइसेंस प्राप्त करने की पात्रता यह होगी कि उसके पास एक वर्ष की अवधि के लिए हल्के या मध्यम मोटर वाहन ड्राइविंग लाइसेंस हो।

5. राजमार्ग लूट-मार

जल-भूतल परिवहन मंत्रालय को इस संबंध में अभ्यावेदन प्राप्त हुए हैं और इस मामले को संबंधित राज्य सरकारों के साथ पहले ही उठाया जा चुका है। जल-भूतल परिवहन मंत्रालय ने राजमार्ग लूटमार के जोखिम को समाप्त करने हेतु एक नीति तैयार करने के लिए उत्तर प्रदेश, हरियाणा, राजस्थान, महाराष्ट्र, गुजरात, मध्य प्रदेश और बिहार राज्यों के पुलिस महानिरीक्षकों की 25.11.1992 को एक बैठक बुलाई है। अखिल भारतीय मोटर ट्रांसपोर्ट कांग्रेस को भी उपर्युक्त बैठक में आमंत्रित किया जाएगा।

6. परमिट अपेक्षाएं

राष्ट्रीय परमिट के अंतर्गत चल रहे वाहनों की क्या 9 वर्ष की आयु सीमा को बढ़ाया जाना चाहिए और यदि हां तो कि सीमा तक, इस बारे में रिपोर्ट देने के लिए एक तकनीकी समिति का गठन किया गया है।

7. वाहक अधिनियम को अद्यतन बनाना

इसकी जांच की जाएगी।

8. पुलों पर मार्ग कर

इस बात पर सहमति थी कि केन्द्र सरकार द्वारा निर्मित ऐसे पुलों की सूची, जिस पर मार्गकर लिया जा रहा है, और संग्रह की वर्तमान स्थिति से अखिल भारतीय मोटर ट्रांसपोर्ट कांग्रेस को अवगत कराया जाएगा।

Amendment to the Merchant Shipping Act

439. SHRI MENTAY PADMA-NABHAM : Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether there is any proposal under Government's consideration to amend the Merchant Shipping Act 1941 so as to enable the Shipping Companies to borrow from International Money Market;

(b) if so, the details thereof;

(c) whether it is a fact that SCICI a nodal Agency to provide credit *etc. to* the Shipping Industry has failed in helping the Shipping Industry;

(d) if so, what are the reasons therefor; and

(e) whether any measures are under Government's consideration to improve the functioning of the SCICI?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) and (b) There is no provision in the Merchant Shipping Act which prevents Indian Shipping Companies to borrow from International money market. However, relevant Sections of Merchant Shipping Act are proposed to be amended to enable foreign lenders to execute mortgaged assets with relative ease.

(c) No, Sir. SCICI has always attempted to fulfil its role as a Nodal Agency for the Shipping Industry to provide cedit etc.

(d) Does not arise.

(e) SCICI, being a non-government company incorporated under the Companies Act, is governed by policies as decided by its Board of Directors and by its shareholders from time to time.

Road Accidents in Delhi

440. SHRI INDER KUMAR GUJRAL: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether Government's attention has been drawn to write-up in Times of India of the 31st August, 1992 regarding ever increasing number of road accidents in Delhi;

(b) whether it is a fact that about 60 per cent of pedestrians are victims of these accidents;

(c) if so, whether Government propose to take any steps to ensure that the DTC buses are stopped near the foot-paths and not in the middle of the roads while taking in and disembarking the commuters;

(d) whether Government are also taking any sustained action to ensure that footpaths are available for use of the pedestrians exclusively and all encroachments are removed therefrom; and

(e) the number of sub-ways planned for this year in the interest of road safety?